

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.150/MP/2016

Subject :Petition for Consideration of declared capacity of Nathpa-Jhakri Hydro Power Station (6x250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6x68.67 MW) aggregating to 412 MW.
And
The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.02.2016 and dated 22.04.2016 on the scheduling and declaration of the capacity of Nathpa-Jhakri and Rampur Hydro Power Stations

Date of hearing : 3.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : SJVN Limited

Respondents : Northern Regional Load Despatch Centre &Others

Parties present : Shri M.G. Ramachandran, Advocate, SJVN
Ms. Ranjeetha Ramachandran, Advocate, SJVN
Ms. Anushree Bardhan, Advocate, SJVN
Shri Rajeev Agarwal, SJVN
Ms. Pragya Singh, NRLDC-POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed inter-alia seeking direction to NRLDC and UPPCL to re-compute the Plant Availability Factor (PAF) of 1500 MW Nathpa- Jhakri Hydro Power Station and 412 MW Rampur Hydro Power Station on the basis of their respective machine/generating units being available to generate, notwithstanding that due to non-availability of water/spillage of water on account of problem faced by both the generating stations, the actual generation cannot be undertaken in both the said generating stations. Learned counsel further submitted that in the 122nd OCC meeting of the Northern Regional Power Committee held on 22.4.2016, the petitioner raised the issue that Rampur generating station cannot operate any of its available generating units on account of non-release of water from the Nathpa-Jhakri generating station due to non-availability of generating unit(s) of upstream Nathpa Jhakri generating station. In such cases, DC as well as PAF needs to be considered based on availability of unit(s) of downstream project i.e Rampur project. Learned counsel submitted that while expressing certain reservation in the said 122nd meeting of OCC, it was decided that the matter should be raised before the Commission.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents by 11.11.2016. The respondents were directed to file their replies by 2.12.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 23.12.2016. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 12.1.2017.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)